

Secretary

For perusal.

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C. R. Nayi
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EXTRAORDINARY

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CUTTACK, MONDAY, JULY 6, 1936.

HOME DEPARTMENT.

(REFORMS)

NOTIFICATIONS.

Puri, the 6th July 1936.

No. 808-Ref. P.—In exercise of the powers conferred by paragraph 2 of Part I of the Sixth Schedule to the Government of India Act, 1935, and paragraph 4 read with paragraph 26 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, the Governor of Orissa is hereby pleased to direct that the 1st day of April 1936 shall be the "prescribed date" within the meaning of the two paragraphs first aforesaid for the purpose of making up the Electoral Rolls for the constituencies in the Province formed for the purpose of electing members to the Legislative Assembly.

Puri, the 6th July 1936.

No. 809-Ref. P.—In exercise of the powers conferred by paragraph 20 of the Fifth Schedule to the Government of India Act, 1935, read with paragraph 26 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, and of all other powers enabling him in that behalf, the Governor of Orissa is hereby pleased to make the following rules for the preparation, revision and publication of the electoral rolls for the Orissa Legislative Assembly:—

1. (1) These rules may be called "The Orissa Legislative Assembly Electoral Rules, Part I (Preparation, Revision and Publication of Electoral Rolls), 1936."

(2) They shall come into force on such date as the Governor may, by notification in the local official gazette, appoint in this behalf.

Definition.

2. In these rules, unless there is anything repugnant in the subject or context,—

"the Act" means the Government of India Act, 1935;

"Appendix" means an appendix to these rules;

"Form" means a form appended to these rules;

"Governor" means the Governor exercising his individual judgment;

"the Gazette" means the local official gazette; and

expressions to which a meaning is assigned by the Act or the Schedules thereto or the Government of India (Provincial Legislative Assemblies) Order, 1936, either generally or in relation to the Province of Orissa, shall for the purposes of these rules, have the meanings so assigned to them.

Registration Officer.

3. In these rules "Registration Officer" means the person designated as such in the third column of Appendix I in respect of the constituency specified against him in the second column of the said appendix, and includes any person whom the Registration Officer may for the time being, subject to the control of the Governor, depute to perform any of his duties.

PREPARATION OF ELECTORAL ROLLS.

interpretation.

4. If any question arises as to the interpretation of these rules, the question shall be referred to the decision of the Governor and his decision shall be final.

lls.

5. (1) An electoral roll for a constituency shall be prepared whenever the Governor by notification in the gazette, so directs.

Form of roll.	(2) The electoral roll for all territorial and labour constituencies shall be prepared in Form I, and the electoral rolls for landholders and commerce and industry in Form II.
	<i>Note.</i> —The territorial constituencies are the General, Muham-madan, Indian Christians and the women's constituencies.
Language of roll.	(3) The electoral roll of a constituency shall be prepared in the language shown against that constituency in Appendix II.
Electoral area.	(4) The Registration Officer may divide a constituency into electoral areas for the purpose of facilitating the preparation of the electoral roll and so much of the roll as relates to an electoral area may be separately prepared.
Name and address of elector.	6. (1) The electoral roll shall contain the name and postal address of each elector.
Married woman.	(2) If an elector is a married woman, the name of the husband shall be noted against her name. Where the name of such woman is not disclosed she shall be entered as the "wife of
Name of father.	(3) The name of the father of an elector shall be noted only in the following cases:— (i) where a woman elector is unmarried (except that the name of the father need not be entered in the case of European and Anglo-Indian women electors); (ii) where there is more than one person of the same name in the same village; (iii) for all male electors within a municipality* (except that the name of the father need not be entered in the case of European and Anglo-Indian male electors).
Abbreviations to be noted.	(4) The qualification of an elector in all territorial constituencies (including women's constituencies) shall be entered by means of the abbreviations given in Appendix III and in no case shall the amount of tax, cess, land-revenue or rent payable be specified.
Qualification to be noted in labour constituency.	(5) The qualification of an elector shall not be entered in the electoral roll for the labour constituency, except where the elector is qualified under clause (a) of sub-paragraph (4) of paragraph 16 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, when it shall be noted as " ^{member} official of union" in the appropriate column.
Qualification to be noted in landholders constituencies.	(6) The qualification of an elector in the landholders' constituencies shall be indicated by means of the words "Revenue", "Cess" or "Killajjat" as the case may be, and in no case shall the amount of revenue or cess be specified.

The term "Killajjat" shall be used to indicate the qualification of a proprietor of an estate which is by custom impartible and descends in accordance with the law of primogeniture, except in the district of Sambalpur where the term used shall be "Impartible"

* As defined in paragraph 11 of Part XI of the Sixth Schedule of the Act.

Qualification to be noted in commerce and industry constituency.

(7) The qualification of an elector in the commerce and industry constituency shall be indicated by means of the words "Corporation," "Firm" or "Hindu Joint Family" as the case may be, but it shall not be necessary to indicate the qualification of an individual.

Literary qualification of a woman.

(8) A woman shall be deemed to be literate within the meaning of paragraph 5 of Part XI of the Sixth Schedule to the Act if she possesses:—

(1) a certificate of ability to read and write in any language, of the standard of Class or Standard III of a primary or elementary school, signed by the teacher in charge of a school recognised by the district educational authority and countersigned by the Deputy Inspector or Sub-inspector of schools of the area in which the school is situate; or

(2) a lower primary scholarship certificate.

Ruler or subject of an Indian State.

7. The Ruler or a subject of an Indian State, other than a Federated State, shall be eligible for inclusion in the electoral roll of any constituency on the same terms, and subject to the same conditions, as a British subject, or the Ruler or a subject of a Federated State.

More than one constituency.

8. Subject to the proviso to paragraph 7 of Part I of the Sixth Schedule, no person shall be included in the electoral roll for more than one territorial constituency, and any person who would, but for the provisions of this rule, be qualified to be included in more than one such roll shall be entitled to elect in which of the rolls he shall be included and shall thereupon notify his election to all the Registration Officers concerned.

Where a person does not elect when qualified for more than one roll.

9. Subject as aforesaid, if the fact that a person has been included in the electoral roll for more than one territorial constituency is brought to the notice of any of the Registration Officers concerned at any time prior to the final publication of the rolls, such Registration Officer may call upon the said person by a notice in writing, a copy whereof shall be forwarded to all the other Registration Officers concerned, to elect within a stated period the roll in which he wishes his name to be retained and to notify his election to all the Registration Officers concerned; and, in the event of the said person failing to comply with this notice, his name shall be struck out of all the rolls in which it has been entered.

Where elector has more than one wife.

10. (1) Where a man possesses such qualification as would entitle his wife to be included in the electoral roll for a constituency and the man has more than one legal wife, the wife whom he married first shall be registered on the electoral roll for that constituency.

(2) If a dispute arises as to the wife who was married first, the statement of the husband shall be conclusive.

Educational qualifications.

11. (1) The examinations specified in Appendix IV shall be deemed to be equivalent to the Matriculation examination.

(2) A person claiming to be registered by virtue of his educational qualifications shall not be enrolled unless he produces before the local agent entrusted by the Registration Officer with the preparation of the electoral roll a certificate in support of his claim of having passed any of the examinations enumerated in the said appendix or a higher examination.

Income-tax qualification.

12. (1) The Registration Officer for every territorial constituency shall obtain from the appropriate income-tax officer a list signed by, and bearing the seal of, such officer containing the names of (a) all persons assessed to income-tax during the previous financial year, and (b) all such partners in firms assessed to income-tax as are qualified for enrolment under sub-paragraph (3) of paragraph 13 of Part I of the Sixth Schedule to the Act and shall include them in the electoral roll. The share of the firm's income of any partner whose name is included in the list shall be deemed to be certified to have been not less than the minimum on which the tax is leviable.

(2) When any question arises whether an individual, firm or Hindu joint family was assessed to income-tax in any year on income derived from commerce or industry of not less than Rs. 5,000, a statement by the Income-tax Officer or his successor in office that such individual, firm or Hindu joint family was or was not assessed on income derived from commerce or industry of not less than Rs. 5,000 shall be conclusive evidence of the fact.

Recognition of Trade Union.

13. (1) An application for the certificate of recognition of a trade union under paragraph 17 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, shall be made by a duly accredited representative of the union to the Revenue Commissioner of Orissa. The application shall contain all information required under the provisions of the said paragraph 17.

(2) On receipt of such application, the Revenue Commissioner shall either enquire himself or cause such enquiries, as he thinks necessary, to be made by the ^{Collector}/_{Collectors} of the ^{district}/_{districts} to which the membership of the union may extend. He shall, thereafter, hear the representations, if any, of the union, record his opinion and submit the application with all connected papers to the Governor for orders.

(3) The Governor may, in his discretion, make such further enquiry as he may think necessary before passing order on the application. The decision of the Governor shall be final.

Trade union qualification.

14. The Revenue Commissioner of Orissa shall call upon every trade union to prepare and submit within ten days a list of its members and officials qualified under sub-paragraph (4) (a) of paragraph 16 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, to be included as electors in the electoral roll for the labour constituency. Such list shall be in Form I. When prepared, a copy of

such list shall be kept open to inspection of any member or official of the trade union at the office of the Revenue Commissioner and at the office of the trade union concerned, and if the trade union is divided into branches at each branch office of such trade union and at such other place or places as the Revenue Commissioner may direct.

Factory or mine qualification.

15. The Collector of a district shall call upon the managers of factories or mines situate within the district to prepare and submit within ten days a list of persons qualified under sub-paragraph (4) (b) of paragraph 16 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, to be included as electors in the electoral roll for the labour constituency. Such list shall be in Form I. When prepared, a copy of such list shall be kept open to inspection at the office of the Collector, at the Factory or mine to which such list relates and at such other place or places as the Collector may direct.

Disqualifications for labour constituency.

16. (1) No person shall be included in the electoral roll for the labour constituency if he is employed wholly or mainly in a clerical, supervisory, recruiting or administrative capacity.

Explanation.—A person employed in a factory or mine wholly or mainly as a clerk, typist, office-superintendent, proof-reader, cashier, accountant, auditor, salesman, time-keeper, jobber, overseer, foreman, labour-supervisor, jamadar, sardar, recruiting maistry, superintendent or manager, or in a capacity of allied nature shall, unless the contrary is proved, be deemed to be employed wholly or mainly in a clerical, supervisory, recruiting or administrative capacity for the purposes of this sub-rule.

(2) If any question arises as to the interpretation of sub-rule (1), the matter shall be decided by the Registration Officer and his decision shall be final.

Persons other than members of joint family.

17. Where property is held or payments are made jointly by, or assessments are made jointly on, persons other than the members of a joint family, and where one and one only of those persons is qualified under the provisions of sub-paragraph (3) of paragraph 11 of Part XI of the Sixth Schedule, a majority of those persons shall nominate in writing one of their number to represent them, and the person so nominated shall, on production of the document nominating him, be entitled to be enrolled.

Places of publication.

DRAFT PUBLICATION OF ELECTORAL ROLLS.

18. The electoral roll in respect of the constituencies specified in the first column of the table given in Appendix V shall be published by the Registration Officer at the places specified in the second column of the said table against the said constituencies.

Language.

19. The electoral roll shall be published in the language in which it is prepared under the provisions of sub-rule (3) of rule 5.

- Mode of publication. 20. The publication of the electoral roll shall be made by posting in a conspicuous manner simultaneously at the places prescribed in rule 18 a copy of the roll together with a notice in Form III stating the mode in which and the time within which, a claim by any person whose name is not entered in the roll for its insertion therein, or an objection by any person to the inclusion of his own name or the name of any other person in the roll, may be preferred. The electoral roll and notice shall remain posted till the expiry of such time.
- Claims and objections. 21. The Registration Officer shall, free of charge, on the application of any person, supply forms of claim and objection.
- Period of limitation. 22. The time within which claims and objections may be preferred shall, in the case of General and Muhammadan constituencies, be twenty-one days and in the case of all other constituencies fourteen days from the date of publication of the electoral roll at the office of the Registration Officer.
- Fresh publication in certain circumstances. 23. If the Registration Officer is satisfied that in any area within the constituency the publication of the roll has not been adequate to provide for the preferment of claims and objections within the time prescribed by rule 22, he may within seven days after the expiry of the time for preferring claims and objections order fresh publication for that area, and may extend the time for preferring claims and objections relating to that area up to fifteen days from the date of such fresh publication.
- Summary rejection of claims and objections. 24. Claims and objections preferred after the expiry of the time prescribed by rule 22 or by rule 23 as the case may be, or by a person not entitled to prefer the same, shall be summarily rejected.
- Form of claims and objections. 25. (1) A claim or objection shall be preferred in writing and may be presented to the Registration Officer at his office by the claimant or objector, or by any person duly authorised by the claimant or objector on his behalf or may be sent to the Registration Officer by post so as to reach him within the time prescribed by rule 22 or 23 as the case may be. The objector must either be an elector or, if his name is not already on the electoral roll, a claimant.
- (2) A claim, which shall be in Form IV, shall set forth the qualifications on which the claim is based, the name of the father or husband of the claimant (except in the case of Anglo-Indians and Europeans), and the claimant's postal address, and shall be accompanied by a declaration that the claimant is not under twenty-one years of age, that he is a British subject or the Ruler or a subject of an Indian State, and that he is not registered on the electoral roll of any other constituency of the same class.
- (3) An objection, which shall be in Form V, shall state the name, father's or husband's name (except in the case of Anglo-Indians and Europeans) and the postal address of the objector, his number on the electoral roll and the area for which he has been enrolled and the same information in regard to

the person against whom his objection is preferred and shall be signed and dated. Objections shall be preferred in duplicate.

Register of claims and objections.

26. The Registration Officer shall maintain a register of all claims and objections preferred to him, and in the case of objections shall notify the person against whom an objection is preferred by sending him by registered post a copy of the objection.

Publication of list of claims and objections.

27. The Registration Officer shall, as soon as conveniently may be after the expiry of the time for preferring claims and objections, publish lists of claims and objections in Form VI by causing them to be posted for not less than seven days in a conspicuous manner at his office and, in respect of the constituencies specified in the first column of the table in Appendix VI also at the places specified in the second column of the said table against the said constituencies.

Appointment of Revising authority.

28. The Registration Officer of each constituency shall appoint, with the general or special approval of the Governor a Revising Authority or such a number of Revising Authorities as he deems necessary to decide claims and objections, and when he has appointed more than one Revising Authority, shall distribute to the Revising Authorities for decision the claims and objections in such manner as he thinks fit and may transfer for decision the claims and objections from one Revising Authority to another.

Hearing of claims and objections.

29. (1) The Revising Authority shall publish a notice in Form VII of the date, time and place of hearing the claims or objections, which shall remain posted for seven days before the hearing of the claims and objections at the places prescribed in rule 27 for the publication of lists of claims and objections. In choosing the place of hearing the Revising Authority shall have regard to the convenience of the parties concerned.

(2) The notice of hearing may be published simultaneously with the publication of the lists of claims and objections prescribed in rule 27.

Summary procedure at hearing.

30. (1) At the time fixed for the hearing the Revising Authority shall hold a summary enquiry into each claim and objection preferred and shall record his decision in writing provided that he may, if he thinks fit, adjourn the enquiry to a date, time and place which shall be specified in the order of adjournment.

Presumption of correctness.

(2) For the purpose of the Revising Authority's enquiry the electoral roll, as published, shall be presumed to be correct and complete until the contrary is proved.

Power of amendments on Revising Authority's own motion.

31. (1) The Revising Authority may of his own motion order the correction of any clerical error or incomplete entry in the roll as published, which he is satisfied should be made, and order to be expunged from the roll any incomplete entry which cannot be so corrected or the name of any person—

(a) whose qualification, as entered in the roll, is insufficient to entitle him to be registered; or

" (b) who is incapacitated from voting by reason of any disqualification or disability imposed by or under the provisions of the Act; or

(c) who is proved to him to be dead :

Provided that before passing an order under clause (a) or (b) the Revising Authority shall, if this can conveniently be done, give an opportunity to any person concerned to be heard.

(2) Where the name of a person has been entered in more than one place on the roll of the same constituency his name shall be retained in one place and expunged from the other place or places, but before passing such an order the Revising Authority shall issue a notice informing him that he may select, within such time as may be specified in the notice, the particular entry to be retained.

Amendment of electoral roll.

32. The Revising Authority shall report to the Registration Officer his decision on all claims and objections disposed of by him and the orders made on his own motion and the Registration Officer shall amend the roll in accordance with such decisions and orders. The orders made by the Revising Authority shall be final.

Final publication of rolls.

33. The roll after it has been amended shall be republished for not less than 7 days under the authority of the Registration Officer by posting it in a conspicuous manner at his office, and if the Registration Officer be not the District Magistrate, at the office of the District Magistrate within whose jurisdiction any part of the constituency lies. Such number of copies of the roll as republished as the Registration Officer deems to be sufficient shall be kept by him for sale.

Deposit of electoral roll.

34. Two copies of the roll, as finally published, shall be certified by the Registration Officer and deposited in the Record Room of the Orissa Civil Secretariat.

Savings :—

Irregularity in publication, etc.

35. Where it is prescribed that the electoral roll or any list or notice relating thereto shall be published by posting at specified places and for a specified period of time, failure to publish for the prescribed time at any such places shall not invalidate the publication, provided that reasonable precautions have been taken by the officer responsible for such publication to secure publicity. The publication at any place of an extract from the electoral roll or any list relating thereto shall, so far as the portion of the constituency for which such place has been prescribed as a place of publication is concerned, be deemed to be sufficient publication of such roll or list, provided that the extract contains the information which relates to that portion of the constituency.

* Vide paragraphs 3, 4 and 8 of Part I of the Sixth Schedule to the Government of India Act, 1935, and paragraphs 5, 6 and 7 of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with paragraph 2 of Part IV of the Government of India (Provincial Elections) (Corrupt Practices and Election Petitions) Order, 1936.

Misnomer or inaccurate description.

36. No misnomer or inaccurate description of any person or place on the electoral roll or in any list or notice relating thereto shall prejudice the operation of these rules in respect of such person or place provided that the person or place is so designated as to be commonly understood.

Special provisions for amendment of electoral rolls.

37. Notwithstanding anything hereinbefore contained any person may apply for the amendment of any electoral roll for the time being in force by presenting an application in that behalf to the Registration Officer of the constituency concerned. The Registration Officer shall forward the application to the Governor and, in cases where the Governor directs by notification in the gazette the preparation of a list of amendments in respect of an electoral roll, the Registration Officer shall deal with the application in the manner prescribed in rules 25 to 32, and the list when prepared shall be published in the manner prescribed in rule 33;

Provided that—

- (1) where any such application is made for the correction of any existing entry in the electoral roll and the Registration Officer is satisfied after personally hearing the applicant that the entry relates to him and is erroneous or defective in any particular he may amend the roll or cause it to be amended accordingly;
- (2) if any application is made by a person for the inclusion of his name in the electoral roll and is accompanied by a fee of ten rupees in cash, which shall in no circumstances be refunded, and the Registration Officer is satisfied after such enquiries as he deems necessary that the applicant is entitled to have his name entered in the electoral roll, he may amend the roll or cause it to be amended by entering the name of the applicant in the roll. Such an application shall be made in Form VIII and shall be accompanied by a declaration that the applicant is not under 21 years of age, that he is a British subject or the Ruler or subject of an Indian State, and that he is not registered in the electoral roll of any other constituency of the same class.

38. When any list of amendments has been published under rule 37, or where any name is entered, or any entry or correction is made in a material particular relating to any name on the roll, the electoral roll concerned shall be deemed to have been amended accordingly.

CUSTODY AND PRESERVATION OF ELECTORAL ROLLS, ETC.

39. The following papers, viz.—

- (1) the preliminary electoral rolls published under rule 18,

(2) claims and objections having reference to the preliminary rolls and registers recording such claims and objections, and

(3) the final electoral rolls as republished under rule 33,

shall be preserved until after the next revision of the electoral rolls of the constituencies to which they relate and shall then be destroyed or sold as waste paper. In all constituencies, items 1 and 2 shall be kept in the record room of the Registration Officer and item 3 shall be kept in the record room of the District Magistrate in whose district the electoral rolls were republished.

MISCELLANEOUS.

Date and period of currency of electoral roll,

40. The electoral roll shall come into force from the date of its republication under rule 33 and shall continue in force for a period of five years after the expiration of which period a fresh roll shall be prepared in accordance with these rules :

Provided that the Governor may, by notification in the gazette, direct the preparation in accordance with these rules of a fresh roll at any time before the expiration of the said period.

Old electoral roll when operative.

41. Notwithstanding anything contained in rule 40, if a constituency is called upon to elect a member or members after an electoral roll has ceased to have force and before the completion of the new electoral roll, the old electoral roll shall, for the purposes of that election, continue to operate as the electoral roll for the constituency.

Correction of clerical error or incomplete entry.

42. Notwithstanding anything contained in these rules, the Returning Officer* may, if he is satisfied that there is any clerical error or incomplete entry in respect of the name of a person who stands as a candidate, or of his proposer or seconder, of his own motion or on the application of the person concerned, at any time not later than the date of scrutiny of the nominations of intending candidates, correct such clerical error or incomplete entry.

Evidence of electoral roll.

43. Subject to the provisions of the preceding rule, the electoral roll of a constituency, as finally published and as amended and supplemented by the list of amendments and additions, if any, under rule 37, shall be conclusive evidence for the purpose of determining whether any person is an elector in such a constituency.

Special procedure in respect of preparation, etc., of electoral roll.

44. If any difficulty arises as to the preparation, revision or publication of any electoral roll or of any list of amendments to any such electoral roll under these rules the Governor may do anything not inconsistent with these rules which appear to him to be necessary for the preparation, revision or publication of the electoral roll or of the list of amendments.

Requisition of records from municipalities, trade unions, etc.

45. (1) Any person in charge of any municipal or notified area record shall, on a requisition from the Collector, furnish within such time as may be

* For a list of Returning Officers, see Part II of the Orissa Legislative Assembly Electoral Rules.

specified in such requisition, such extracts from the record in his charge as the Collector may require; and shall allow the Collector or any person acting under his authority such access to any such record as the Collector or the person acting under his authority may require.

(2) Any person in charge of a record of any trade union, or of a factory or mine shall, on a requisition from the Revenue Commissioner of Orissa or the Collector of the district in which the factory or mine is situate, as the case may be, furnish within such time as may be specified in such requisition such extracts from the record in his charge as the Revenue Commissioner or the Collector may require; and shall allow the Revenue Commissioner or the Collector or any person acting under the authority of the Revenue Commissioner or the Collector, as the case may be, such access to any such record as the Revenue Commissioner, Collector or the person acting under his authority may require.

APPENDIX I.

(See RULE 3.)

ORISSA LEGISLATIVE ASSEMBLY.

ORISSA CONSTITUENCIES.

I.—General Constituencies.

Serial no.	Name of Constituency.	Registration Officer.
1	West Cuttack Sadr	District Officer, Cuttack.
2	Central Cuttack Sadr	Ditto.
3	North Cuttack Sadr	Ditto.
4	East Cuttack Sadr	Ditto.
5	South Cuttack Sadr	Ditto.
6	Central Kendrapara	Ditto.
7	North Kendrapara	Ditto.
8	East Kendrapara	Ditto.
9	East Jajpur	Ditto.
10	West Jajpur	Ditto.
11	North Jajpur	Ditto.
12	Angul District	Ditto.
13	East Puri Sadr	District Officer, Puri.
14	South Puri Sadr	Ditto.
15	North Puri Sadr	Ditto.
16	East Khurda	Ditto.
17	West Khurda	Ditto.
18	Central Balasore Sadr	District Officer, Balasore.
19	South Balasore Sadr	Ditto.
20	North Balasore Sadr	Ditto.
21	East Bhadrak	Ditto.
22	West Bhadrak	Ditto.
23	Sambalpur Sadr	District Officer, Sambalpur.
24	West Bargarh	Ditto.
25	East Bargarh	Ditto.
26	Khariar	Ditto.
27	Ghumsur	District Officer, Ganjam.
28	Kudala	Ditto.
29	Chatrapur	Ditto.
30	Aska-Surada	Ditto.
31	Berhampore	Ditto.
32	Balliguda Khondmals	Ditto.
33	Parlakimedi	District Officer, Koraput.
34	Naurangpur	Ditto.
35	Jeypore-Malkangiri	Ditto.
36	Koraput	Ditto.

II.—Muhammadan Constituencies.

[1] 1	Cuttack Sadr	District Officer, Cuttack.
2	North Cuttack cum Angul	Ditto.
3	Balasore cum Sambalpur	Revenue Commissioner.
4	South Orissa	Ditto.

III.—Women's Constituencies.

1	Cuttack town	District Officer, Cuttack.
2	Berhampore town	District Officer, Ganjam.

[1] For amendment made in this Section, see notfn. no. 1113-A of 32/38
(O. Gazette of 11.2.38, Pt II, p. 55.)

Serial no.	Name of Constituency.	Registration Officer,
<i>[1] IV.—Indian Christian Constituency.</i>		
1	Orissa Indian Christian	Revenue Commissioner, Orissa
<i>[1] V.—Commerce and Industry Constituency.</i>		
1.	Orissa Commerce and Industry	Revenue Commissioner, Orissa.
<i>[1] VI.—Landholders' Constituencies.</i>		
1	East Orissa Landholders	Revenue Commissioner, Orissa.
2	West Orissa Landholders	Ditto.
<i>[1] VII.—Labour Constituency.</i>		
1	Orissa Labour Constituency	Revenue Commissioner, Orissa.

*[1] For amendments made in these Sections
see notifi. no. 1113-A of 8.2.38 (O. Gazette of 11.2.38,
Pt III, p. 53-5).*

APPENDIX II.

[See RULE 5 (3).]

Table showing the language of electoral rolls for all constituencies.

Serial no.	Name or class of constituencies.	Language-
1	2	3
I	General constituencies including the Backward area and tribes constituency and Scheduled castes constituencies :—	
	(1) Khariar	Hindi.
	(2) Kudala	Oriya and Telugu.
	(3) Chatrapur	Oriya and Telugu.
	(4) Berhampore	Oriya and Telugu.
	(5) Parlakimedi	Oriya and Telugu.
	(6) All other constituencies	Oriya.
II	Muhammadan constituencies	English.
III	Women's constituencies :—	
	(1) Cuttack Town	} The same language as for I, II & IV as the case may be.
	(2) Berhampore Town	
IV	Indian Christian constituency	English.
V	Labour constituency :—	
	(1) Districts of Ganjam and Koraput	Oriya and Telugu.
	(2) All other Districts	Oriya.
VI	Commerce and Industry constituency	English.
VII	Landholders constituencies	English.

APPENDIX III.

[See RULE 6 (4).]

List of abbreviations.

1. Schedule castes	Sh.	ଶି।	ସି।	୨
2. Income-tax..	I	ଇ।	ଇ।	୩
3. Municipal tax	Mu	ମୁ।	ମୁ।	୫
4. Chaukidari tax	Ch	ଚ।	ଚ।	୬
5. Rent for land	R	ର।	ର।	୭
6. Rent for house	H	ହ।	ହ।	୮
7. Local or Village Cess	C	କେ।	କେ।	୯
8. Education	E	ଇ।	ଇ।	୧୦
9. Military Service	A	ଆ।	ଆ।	୧୧
10. Police Service	P	ପ।	ପ।	୧୨
11. Widow	}	W	ଘ।	ଘ।	୧୩
12. Wife		Mo	ମା।	ମା।	୧୪
13. Mother	T	ଟ।	ଟ।	୧୫
14. Sanitation tax	S	ନ।	ନ।	୧୬
15. Village Servant	L	ଲି।	ଲି।	
16. Literacy				

APPENDIX IV.

[See RULE 11 (1).]

List of examinations equivalent to the Matriculation examination.

1. The matriculation examination of any University established by Law in India.
2. The School-Leaving Certificate Examination for high schools held in Bihar and Orissa, Madras, Bombay, the United Provinces, the Punjab, Hyderabad, Mysore, Travancore, and Cochin, and the school final examination of the North-West Frontier Province.
3. The examinations conducted by the Boards of high school and intermediate education in the United Provinces and Rajputana, the Board of Intermediate and Secondary Education at Dacca, the Board of high school education in the Central Provinces and the Board of Secondary Education at Delhi.
4. The high school examination held by the Aligarh Muslim University.
5. The admission examination of the Benares Hindu University.
6. The diploma examination of the Chiefs' Colleges.
7. The Bombay Government Commercial Diploma examination.
8. The final certificate of the Indian Mercantile Marine Trainingship "Dufferin".
9. The diploma examination of the Royal Indian Military College, Dehra Dun.
10. The diploma examination of the Chelmsford Training College, Ghora Gali.
11. The European high school examinations held in Madras, Bangalore, the Punjab and Burma.
12. The Cambridge School Certificate and Senior Local Examination and the Oxford School Certificate examination.
13. The Senior London Chamber of Commerce Certificate examination.
14. Madhyama Sanskrit examination.
15. Maulavi Arabic examination.

APPENDIX V.

[See RULE 18.]

<i>Name or class of constituency.</i>	<i>Places of publication.</i>
Women's constituencies ..	(a) The office of the Registration Officer. (b) The office of every District Magistrate within whose jurisdiction any portion of the constituency lies. (c) The office of every municipality, and if the municipality is divided into wards, at a place in each ward.
General and Muhammadan constituencies.	(a) The office of the Registration Officer. (b) The office of every Subdivisional Officer and every police-station within the jurisdiction of whom or which any portion of the constituency lies, and at the headquarters of every chaukidari union in the constituency. (c) For any area not included within the jurisdiction of a police-station or a chaukidari union, such places as the Registration Officer shall direct.
Landholders constituencies ..	(a) The office of the Registration Officer. (b) The office of every District Magistrate and Subdivisional Officer in whose jurisdiction any portion of the constituency lies.
Commerce and Industry constituency.	The office of the Registration Officer.
Indian Christian constituency ..	(a) The office of the Registration Officer. (b) (i) For the Pipli police-station area.—The police-station of Pipli and at the headquarters of every chaukidari union within the jurisdiction of the police-station. (ii) For the rest of the constituency.—The office of the municipality concerned and if the municipality is divided into wards, at a place in each ward.
Labour constituency ..	(a) The office of the Registration Officer. (b) The office of every District Magistrate and Subdivisional Officer in whose jurisdiction any portion of the constituency lies and the office of every manager of a qualifying factory or mine and every trade union, its branch or branches.

APPENDIX VI.

[See RULE 27.]

Table showing places of publication of lists of claims and objections.

Women's constituencies ..	(a) The office of every District Magistrate in whose jurisdiction any portion of the constituency lies. (b) The office of every municipality in the constituency.
General and Muhammadan constituencies.	The office of every Subdivisional Officer in whose jurisdiction any portion of the constituency lies.
Labour and Landholders' constituencies.	The office of every District Magistrate and Subdivisional Officer in whose jurisdiction any portion of the constituency lies.
Commerce and Industry ..	The office of the Registration Officer.
Indian Christian constituency ..	(a) (i) The Pipli police-station for the Pipli police-station area, and (ii) the office of the municipalities concerned in the remaining part of the constituency. (b) The office of the Registration Officer.

FORM I.

[See RULE 5 (2).]

Roll of Electors for the..... Constituency.

Police-station

Municipality

{ Polling station.....

{ Polling unit.....

Serial no.	Name of elector (with father's or husband's name, where necessary) and address.	Qualification.	Serial no.	Name of elector (with father's or husband's name, where necessary) and address.	Qualification.
1	2	3	1	2	3

FORM II.

[See RULE 5(2).]

Roll of Electors for the.....Constituency.

District..... Subdivision.....

Serial no.	Name of elector.	Father's or husband's name.	Postal address of elector.	Qualification.
1	2	3	4	5

FORM III.

[See RULE 20.]

Notice of Publication of the Electoral Roll.

The electoral roll for _____ constituency has been duly published on the date given below. Any person who claims to be entitled to be registered as an elector and who is not entered in the roll or is entered in an incorrect place or manner or with incorrect particulars may claim to be registered or registered correctly. The petition of claim shall be preferred in Form IV and shall include a declaration that the claimant has attained the age of 21 years, is a British subject or is the Ruler or a subject of a State in India and shall set forth the qualifications on which the claim is based, the father's or husband's name and the address of the claimant, and shall be signed and dated.

Any person whose name is entered on the roll and who objects to the inclusion of his own name or of the name of any other person entered on the roll may prefer an objection to the Registration Officer. The petition of objection shall be preferred in Form V and shall contain the name, father's or husband's name and address of the objector, the nature and grounds of the objection and the name and father's or husband's name of the person against whom the objection is preferred and shall be signed and dated. Petitions of objection shall be preferred in duplicate.

Each claim or objection shall be made in a separate petition which may be presented at the Office of the Registration Officer by the claimant or objector personally or by any person duly authorised by the claimant or objector within—²¹days of the date of publication ¹⁴of this notice, or may be sent to the Registration Officer by post so as to reach him within the above prescribed period.

Signature.....

Registration Officer.

Date of publication _____

FORM IV.

[Sec RULE 25(2).]

Notice of claim for ^{registration} correction of registry.

To The Registration Officer of _____ Constituency.

I hereby give notice that I claim ^{to have the registry of my name corrected} _{my name entered} in the roll of electors for the _____ constituency of _____ as follows :—

Name of claimant and claimant's father or husband.	Address, village, thana, and post office.	Qualification.
1	2	3

I declare that I am a ^{British subject} _{Ruler or a subject of State in India} and that I have attained the age of 21 years. I also declare that I am not registered on the electoral roll of any other constituency of the same class.

Date _____

Signature of Claimant. _____

FORM V.

[Sec RULE 25(3).]

Notice of objection to registration (to be presented in duplicate).

To The Registration Officer of _____ Constituency.

I hereby give notice that I object to the name of the person mentioned and described below being retained in the electoral roll for the polling area of _____ in the constituency of _____.

Name of person objected to.	Polling area and number in preliminary roll.	Nature of objection.
1	2	3

Date _____ Father's or husband's name _____

Signature of objector _____

Address _____

Polling area and number in preliminary roll _____

FORM VI.

[See RULE 27.]

List of claims and objections for the _____ constituency.

The following persons have made claims for registration :—

District.	Polling area.	Serial no.	Name of claimant.	Father's name.	Address.	Class of qualification.
1	2	3	4	5	6	7

The following objections have been received regarding entries in the roll for the _____ constituency :—

District.	Subdivision or municipality	Serial no.	Name of person against whom the objection preferred and no. on roll.	Father's name.	Address.	Name of objector and no. on the roll.	Father's name.	Address.
1	2	3	4	5	6	7	8	9

Signature.....

Registration Officer.

Date of publication _____

FORM VII.

[See RULE 29(1).]

Notice is hereby given that claims and objections relating to the electoral roll of the _____ constituency, preferred by persons registered in the* _____ will be heard by me at the place and on the date noted below, commencing at the hour of _____ A.M. P.M.

Place.....

Signature.....

Date.....

Revising officer.

*Here note the portion of the constituency covered by this notice, e.g., name of subdivision or municipality.

FORM VIII.

[See RULE 37(2).]

'Application for registration.

To

The Registration Officer of _____ constituency of the Orissa Legislative Assembly.

As I am duly qualified to be entered in the electoral roll of the _____ constituency of the Orissa Legislative Assembly, I hereby apply that my name may be entered in the electoral roll of the _____ constituency as follows:—

Name of applicant and applicant's father or husband.	Address—Village, mahalla or ward in municipality, thana and post office.	Qualifications.
1	2	3

I declare that I am a British subject or the Ruler or a subject of _____ State in India, that I have attained the age of 21 years and that my name is not entered in any other territorial constituency of the Orissa Legislative Assembly.

Puri, the 6th July 1936.

. **No. 810-Ref. P.**—In exercise of the powers conferred by sub-rule (1) of rule 5 of the Orissa Legislative Assembly Electoral Rules, Part I (Preparation, Revision and Publication of Electoral Rolls) 1936, the Governor of Orissa is hereby pleased to direct that electoral rolls shall be prepared for the constituencies of the Orissa Legislative Assembly specified in Appendix I to the said rules.

By order of the Governor,

S. N. MOZUMDAR,

Deputy Secretary.